

included in the economic package for the North Eastern States are under various stages of implementation. Preliminary survey/investigation etc. are being done in respect of the remaining schemes. The implementation of these schemes are being regularly monitored by the Government.

(b) No, Sir.

(c) Does not arise.

#### **Assessment of Law and Order in States by Central Teams**

2358. SHRI SANATAN BISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether sending of central teams to assess the law and order situation in the States in within the ambit of article 355 of the Constitution; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) and (b) Yes, Sir. Article 355 of the Constitution of India casts a duty on the Union to protect every State not only against external aggression but also internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution. In the discharge of this duty, the Central Government is expected to keep itself posted with respect to goings-on in all States. Visits of Central officials to the States are part of this process. The Central and state Governments have all along been interacting on issues relating to law and order.

#### **Reang Families in Tripura Refugee Camps**

2359. SHRI KHAGEN DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of families belonging to Reang community have taken shelter in the refugee camps in Tripura after leaving their villages in Mizoram;

(b) if so, the details thereof;

(c) whether Government will meet the expenditure on account of providing necessary amenities to these refugees; and

(d) what steps have been taken to ensure early return of these families to their villages in Mizoram?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) The exodus of Reang from Mizoram started in October/November 1997 in the wake of ethnic tension between Mizos and Reangs in Tuipuibari area of Aizawl West District. The exodus towards Tripura and Assam continued till February/March 1998 on the major chunk of Reang refugees taking shelter in Gochirampara refugee camp (Tripura). The number of such refugees has crossed 30,000.

(c) The Central Government has providing financial assistance to Governments of Tripura and Assam towards maintenance of these refugees.

(d) The Central Government is keen on ensuring early return of refugees to their villages in Mizoram. This has been impressed upon all the concerned agencies. Government of Mizoram has assured the refugees of proper security, speedy development of their area in Mizoram and financial assistance for their rehabilitation. An inquiry into the allegations of excesses committed upon them has also been offered.

#### **Reimbursement of Security-Related Expenditure to States**

2360. SHRI KHAGEN DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have reimbursed security-related expenditure to the States of Punjab, Jammu and Kashmir and Assam;

(b) whether it is a fact that request of some other States, including Tripura, for reimbursement of security-related expenditure are pending with Government;

(c) if so, whether Government will reimburse security-related expenditure to this State as it has done in the case of Jammu and Kashmir, Punjab and Assam; and

(d) by when, the reimbursement will be made to the State Governments?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) Yes, Sir, the Central Government has reimbursed security-related expenditure to the State of Jammu and Kashmir and to Assam for the period 1990—95. As far as Punjab is concerned, the instalments of principal and interest for the years 1997—2000 pertaining to the Special Term Loans given to Punjab during the years from 1984-85 to 1993-94 have been waived by the Centre.

(b) Yes, Sir.

(c) and (d) The Central Government are in the process of formulating and finalising the eligibility criteria and the guidelines for reimbursement of security-related expenditure in respect of North Eastern States. Reimbursement would be possible after approval of the guidelines and adequate provision of funds in this regard.

#### पुलिस तथा प्रशासनिक विभागों के अपराधियों के साथ संबंध

2361. श्री राज बब्बर: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि कुछ लोगों, जिनका संबंध और संपर्क अपराधियों और माफिया से है, की संख्या पुलिस और प्रशासनिक विभागों में बढ़ रही है; और

(ख) यदि हां, तो सरकार द्वारा इस संबंध में क्या कार्यवाही की गई है?

गृह मंत्री (श्री लाल कृष्ण आडवाणी): (क) और (ख) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

#### Talks With NSCN

2362. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has decided to hold talks with National Socialist Council of Nagaland (NSCN) to resolve the Naga problem; and

(b) if so, the details thereof, and by when it is likely to be held?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) and (c) Yes, Sir. The Government have decided to hold talks with the Issac Muiviah group of National Socialist Council of Nagaland which responded to the offer for talks made by the Government.

Talks with this group are continuing.

#### Anti-Dowry Cases

2363. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of anti-dowry cases pending in the Courts in Delhi and the number of such cases under investigation;

(b) whether Government are aware that a large number of women are misusing the anti-dowry provisions to harass their husbands and their relatives; and

(c) if so, whether Government propose to make suitable amendments in IPC so as to protect the innocent persons and if so, the details thereof and by when it is proposed to be done?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Delhi Police have informed that as on 31.5.1998, there were 6386 anti-dowry cases pending trial in the Courts in Delhi. The number of such cases under investigation as on 31.5.1998 was 900.

(b) No, Sir.

(c) Does not arise.

मौतों की पुष्टि के लिए दिल्ली पुलिस की प्रयोगशाला

2364. श्री ईश दत्त यादव:

श्री रामगोपाल यादव:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि: